

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.31
C.A No.31 & 32/2023
C.A No.35, 48 & 49/2024 in
C.P No.258/2016
T.P No.108/2017

IN THE MATTER OF:

M/s.Encarta Pharma Private Limited	...	Petitioner
Vs		
M/s. Vikram Hospitals Private Limited	...	Respondents

Order under Section 433 of Companies Act, 1956

Order delivered on: 25.06.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator: Shri Vineet Reddy

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. List all the CAs and C.P on **13.08.2024**.

Sd/-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-

(K. BISWAL)
MEMBER (JUDICIAL)